

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2764/2025

[Arising out of impugned final judgment and order dated 29-11-2024 in SA No.112/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

PREMA DEVI & ORS.

PETITIONER(S)

VERSUS

RAMA KANT & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 27831/2025 - EXEMPTION FROM FILING O.T.

IA No. 27344/2025 - EXEMPTION FROM FILING O.T.

IA No. 27826/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 15-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Anurag Pandey, Adv.

Ms. Reena Pandey, AOR

Ms. Sangeeta Gaur, Adv.

Ms. Pushpa Kishore, Adv.

For Respondent(s) :Mr. Kashiv Rai, Adv.

Mr. Jaswant Singh Rawat, AOR

Mrs. Kamlesh Pant Uniyal, Adv.

Ms. Srishti Rawat, Adv.

Upon hearing the counsel the Court made the following
O R D E R

1. Leave granted.

2. Interim order granted earlier is made absolute until
the disposal of the appeal.

(D. NAVEEN)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)